

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

ORIGINAL APPLICATION NO. 498/99

DATE OF ORDER : 10.2.2000

Between :-

J.Satyanarayana Rao

...Applicant

And

1. The Superintendent of Post Offices,  
Karimnagar Division, Karimnagar.
2. The Post Master General, A.P., Hyderabad.
3. The Chief Post Master General, AP, Hyderabad.
4. G.Anjaiah

...Respondents

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Counsel for the Applicant : Shri D.Binga Rao

Counsel for the Respondents : Shri P.Phalguna Rao, Addl.CGSC

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CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (J)

(Order per Hon'ble Shri B.S.Jai Parameshwar, Member (J) ).

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... 2.

(Order per Hon'ble Shri B.S.Jai Parameshwar, Member (J) ).

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None on either side. Respondent No.4 served, called absent.

2. The applicant herein submitted his candidature for the post of EDDA, Taddor SO, Jagtial Head Post Office. Likewise Respondent No.4 also submitted his candidature. The official Respondents after verification of the documents and testimonials, selected Respondent No.4 to the post.

3. Being aggrieved, the applicant has filed this OA to call for the records relating to the notification dated 9-12-1998 issued by the Superintendent of Post Offices, Karimnagar and the consequential appointment of the unofficial respondent from 2.2.1999 as Extra Departmental Branch Post Master of Sarampally village account with Taddor SO, under Jagtial H.O. and quash the same and consequently declare that the applicant is entitled for appointment to the post of Extra Departmental Branch Post Master of Sarampally village after strictly taking the relative merits of the candidates on the strength of the qualifications and other eligibility criteria as on the date of 1st Notification.

4. The Respondents have filed a reply. From the reply it is seen that the respondent No.4 had secured 360 marks in the SSC Examination excluding Hindi. Among the 9 applicants who responded to the notification dated 10.9.1998 Respondent No.4 was meritorious. Further they say that the applicant had not fulfilled the educational qualification as he has not passed the public examination equivalent to SSC or Matriculation but failed in XI class as per the Transfer

D Certificate which is not equivalent to SSC or Matriculation as

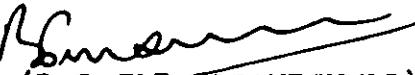
- 3 -

claimed by the applicant. Hence the selection of Respondent No.4 on regular basis is correct and Respondent No.4 assumed the charge on 2.2.1999.

5. In the reply the Respondents have explained the circumstances <sup>for want of</sup> under which they were ~~cancelled~~ the first notification dated 10.9.98.

6. The applicant who claims to be more meritorious than the selected candidate, / has not chosen to file rejoinder. The Respondents stated categorically that the applicant has not passed any examination equivalent to SSC or Matriculation, when that is so, the applicant cannot challenge the selection of Respondent No.4 <sup>Qualification itself</sup> to that post when his ~~candidature~~ / was not equivalent. In that view of the matter, we find no irregularity in the selection of Respondent No.4 to the said post on regular basis.

7. Hence the Original Application is dismissed. No order as to costs.

  
 (B.S. JAI PARAMESHWAR)  
 Member (J)  
 107-08

  
 (R. RANGARAJAN)  
 Member (A)

Dated: 10th February, 2000.  
 Dictated in Open Court.

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH : HYDERABAD.

~~1ST AND 2ND COURT~~

COPY TO:

1. HON. M.
2. HON. M. (ADMN.)
3. HON. M. (JUDL.)
4. DIR. A(DMN.)
5. SPARE
6. ADVOCATE
7. STANDING COUNSEL

TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

THE HON'BLE MR. JUSTICE D.H. NASIR  
VICE CHAIRMAN

THE HON'BLE MR. R. RANGARAJAN  
MEMBER (ADMN.)

THE HON'BLE MR. B. S. JAI PARAMESWAR  
MEMBER (JUDL.)

\* \* \*

DATE OF ORDER: 10/2/2000

~~MA/RAT/CP.NO.~~

IN

OA. NO. 498/99

ADMITTED AND INTERIM DIRECTIONS  
ISSUED

ALLOWED

OPENED

CLOSED

(8 copies)

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDER REJECTED

NO ORDER AS TO COSTS

